### GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

## LOK SABHA UNSTARRED QUESTION NO. 4415 TO BE ANSWERED ON 20.08.2025

#### **DUNGARPUR-BANSWARA-RATLAM RAIL PROJECT**

#### †4415. SHRI RAJKUMAR ROAT:

#### Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the current status of Dungarpur- Ratlam via Banswara rail project along with the budget sanctioned for the said project;
- (b) the details of the names of the items/areas on which the said budget was used along with the expected date of the completion of the said project;
- (c) the details of the provision for compensation and other benefits made in lieu of land acquisition in rail projects in the country along with the amount of compensation received along with the names of projects the country during the last five years;
- (d) the details of number of local villagers given proper compensation in lieu of land acquisition for this project so far including the number of the villagers whose compensations are still pending, Block and District-wise;
- (e) whether the Government proposes to complete the said project as soon as possible by providing proper compensation to the local villagers who are yet to be paid compensation;

- (f) If so, the time by when it is likely to be done; and
- (g) If not, the reasons therefor?

#### **ANSWER**

# MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

(a) to (g): Ratlam-Banswara-Dungarpur (188 Km) new line project was sanctioned at a cost of ₹2083 crore on 50:50 cost-sharing basis between Government of Rajasthan and the Ministry of Railways. Land for this project is also to be provided by State Government of Rajasthan at their own cost. So far, 646 hectares land out of total required 1,736 hectares land has been acquired.

Railway acquires land through concerned State/District Authorities. All the activities in connection with land acquisition like assessment of amount of compensation to land owners and disbursement of compensation etc. are under purview of the State Government.

Compensation for land acquisition is made to the land owners by the Revenue Department of the State Government after demanding the same from Railways. The process is undertaken in coordination with state governments, following the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

Meanwhile, to extend connectivity in the Banswara region, a survey for Nimach-Banswara-Dahod-Alirajpur-Nandurbar new line (380 Km) has also been sanctioned for preparation of Detailed Project Report (DPR).

The sanctioning of the project requires consultation with various stakeholders including State Governments and necessary approvals viz. appraisal of NITI Aayog, Ministry of Finance etc. As sanctioning of project is a continuous and dynamic process, exact timelines cannot be fixed.

Completion of Railway project/s depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project/s site, number of working months in a year for particular project site etc. All these factors affect the completion time and cost of the project/s.

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